

[*English*]

Welfare of Minorities under 15 Point Programme

*740. SHRI S.M. LALJAN BASHA: Will the Minister of WELFARE be pleased to state:

(a) whether any programme was chalked out for the welfare of minorities under 15 Point Programme;

(b) if so, the progress made regarding its implementation; and

(c) whether the Government propose to organise special programmes during the current year for the upliftment of the minorities.

THE MINISTER OR WELFARE (SHRI SITARAM KESRI): (a) to (c). A statement is attached.

STATEMENT

Sl. No.	Points in the 15-Point Programme	Action Points	Present Status
1	2	3	4
1.	Point No. 1, 2 & 3 Posting of District officials in communally sensitive areas.	Revised and comprehensive guidelines to be issued to State Government	Revised guidelines on promotion of communal harmony circulate to State Government in April, 1990
	Rewarding District and police officials for good work.	— do —	— do —
	Action against persons inciting communal tension or taking part in violence.	— do —	— do —
2.	Point No. 4 Setting up of Special Courts to try communal offences	Special courts will be set up exclusively to try communal offences in places where there have been outbreaks of large scale communal violence	Special Courts already constituted in Delhi, Meerut and Bhagalpur. Action to set up Courts at other places has been initiated.

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3.	Point No. 5 Ex-gratia relief to riot victims	Guidelines to issue to the state Govts. on revising upwards the amount of ex-gratia grants in cases of death/permanent incapacitation from Rs. 20,000 to Rs. 50,000/-, and on pension of Rs. 500/- pm to widows of victims with low income.	Revised guidelines on promotion of communal harmony issued to State Govts. in April, 1990 also include these items.
4.	Point No. 6 Role of Radio/TV in maintaining communal harmony	Special features highlighting mutual help between communities during riots, serials on the need of communal harmony, Special Programmes with different communities participation etc. to be broadcast/telecast	Special features covering these programmes are being commissioned

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5.	Point No. 7 Publication of objectionable and inflammatory material against editors etc.	Specific measures might be considered in this regard	The State Governments are advised from time to time to be vigilant on this count
6.	Point No. 8, 9 & 10 Recruitment in State Police Forces Recruitment in Central Police Organisations Recruitment in Govt./Public Sector Banks etc.	Recruitment drives for police forces, raising of composite battalion for law & order duties, special training/orientation for police personnel for maintaining communal harmony, monitoring composition of recruitment boards in Govt./ Banks/Public sector Orgns. through sample surveys	State Govts. requested to ensure better representation of minorities in State Police Forces, raising of composite battalion, and special training programme for police forces. Central Ministries/Depts. requested reg. sample surveys on representation of minorities in recruitment and in Recruitment Boards/Selection Committees/Commissions etc.

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1	2	3	4
7.	Point No. 11-12 Technical Education and pre-examination training	<p>1. Spread of Technical Education in appropriate technologies and skills relevant to the minorities through extension centres of community polytechnics</p> <p>2. Re-orienting/upgrading training in ITIs in minority concentration distts. by adding relevant trade for minority artisans and workers</p> <p>3. Pre-examination training scheme for various recruitment/entrance examinations through appropriate vol. organisations</p> <p>4. Re-organising and expanding the UGC Scheme of coaching in minority colleges/Universities</p>	<p>All 41 minority concentration districts. have been covered the Scheme of community Polytechnics</p> <p>Nine minority concentration disttts. covered under the Scheme during 1990-91. 17 will be covered during 1991-92</p> <p>36 Pre-Examination Coaching/Training Centres were sanctioned during 1990-91 under the Scheme</p> <p>UGC Scheme is under implementation in 20 Universities and 28 colleges in 17 minority concentration distts.</p>

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8.	Point No. 13 Fair and adequate share of benefits	<p data-bbox="373 996 391 1127">Handicrafts</p> <p data-bbox="444 752 538 1127">Package programme for handicraft in minority concentration distts./ areas</p>	<p data-bbox="444 236 573 690">The Craft Dev. Centres at Agra (Marble inlay/stone work), Hyderabad (Bidri work) and Howrah (Chikan work) set up during 1990-91</p> <p data-bbox="620 208 750 690">Plant for Metal Handicrafts Training Centre has been functioning at Moradabad. Design Dev. project for Wood Carving has been launched at Saharanpur.</p>
		<p data-bbox="797 996 814 1127">Handlooms</p>	<p data-bbox="867 226 961 690">Cannanore, Calicut distts. and Sonitpur in Nadia covered under the project package. Murshidabad is to be covered</p>
		<p data-bbox="1044 846 1103 1127">Intensive Programme for Handloom Development in minority concentration distts. would be taken up</p> <p data-bbox="1044 846 1103 1127">Special Programmes for rehabilitation of handloom</p>	<p data-bbox="1044 208 1103 690">A Special Programme have been taken up. New pitlooms have been provided to 852</p>

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1	2	weavers in areas affected by communal riots in Bhagalpur and Meerut	handloom weavers in Bhagalpur, Rs. 22.54 lakhs distributed as margin money and interest subsidy to 493 beneficiaries, and financial assistance of Rs. 41.82 lakhs for workshed-cum-House provided to 473 persons
		Small Scale Industry	
		a) Setting up of common Facility Centres/Prototype Development Centres	a) Effectiv steps taken to start common Facility Centres Proto-type Dev. Centres at Aligarh and Howrah for lock, leather suit case and needle making industries
		b) Sponsoring schemes for small industries	b) Action Plan prepared by State Govts. for sponsoring schemes for small industries. Action initiated on training programmes under District. Industries Centre/Self-Employment Scheme for Educated Unemployed Youth

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		<p>c) Special programmes under TRYSEM for training artisans/EDPs.</p>	<p>c) Special Programme under TRYSEM for training artisan formulated by almost all States. The Action plans for States cover entrepreneurial Dev. Programmes for members for minority communities, also.</p>
		<p>Khadi and Villag Industries</p>	
		<p>Special allocation of funds and Special Programmes for rural artisans</p>	<p>Action plan proposed by State Govts. in respect of Khadi & Village Industries Board. Funds of Rs. 13.17 crores provided to all State KVI Boards for implementing the Action Plans. KVI Commission has set up a minority evaluation Cell.</p>
		<p>IRD/TRYSEM</p>	
		<p>Better utilisation of Programme for self-employment/training</p>	<p>State Govts. to prepare distt. -wise action plans for minority concentration distts. keeping in view local special</p>

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		<p>occupation/trades. Action plans already formulated by Andhra Pradesh, Haryana, Kerala, Rajasthan, Madhya Pradesh, Gujarat, Karnataka and Uttar Pradesh</p>	
		<p>Credit Support</p>	
		<p>Programme for availability of credit in minority concentration distts.</p>	<p>By March, 1991, 213 branches opened in minority concentration distts. 198 additional centres. 198 additional centres identified</p>
9	<p>Point Nos. 14 to 15</p>	<p>Taking steps to deal with problems relating to encroachment of Wakf properties/graveyards</p>	<p>Instructions have been issued to State Govts. In this regard, from time to time</p>
	<p>Redressal of Grievances, removal of encroachment of Wakf</p>		